

ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1505/95

Date of Order: 29-2-96

Between:

**Mahabub Hussain.**

... Applicant

and

1. The Superintendent of Post Offices,  
Mahabubnagar Postal Division,  
Mahabubnagar.
2. The Postmaster, Mahaboobnagar  
Head Post Office, Mahabubnagar.

Respondents.

For the Applicant :- Mr. S.Ramakrishna Rao, Advocate.

For the Respondents: Mr. K.Ramulu,  
xx./Add.CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRAPRASAD MEMBER(ADMN)

To

1. The Superintendent of Post Offices,  
Mahabubnagar Postal Division, Mahabubnagar.
2. The Postmaster, Mahabubnagar Head Post Office,  
Mahabubnagar.
3. One copy to Mr S.Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.K.Ramulu, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

26

C.A.1505/95.

Dt. of Decision : 29-02-96.

## ORDER

I As per Hon'ble Shri H. Rajendra Prasad, Member(Admn.) I

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant. The respondents were not represented by any counsel when the matter came up for hearing today. However, the counter filed on behalf of the respondents has been duly taken note of.

2. Briefly stated, the applicant claims that he was born on 11-12-1946. He is aggrieved by the order of the Superintendent of Post office, Mahbubnagar, vide letter No. B1/Gr-D/Dlgs. dated at MBN the 16-11-1995 (Annexure-III) altering the date from 1946 to 1936.

3. It is noticed that the petitioner has not even made an attempt to exhaust any alternate efficacious remedy which is normally available to him, for the redressal of his grievance. He has instead filed this OA almost immediately after the issue of the impugned order. This is unacceptable. □

4. The applicant shall now submit a detailed representation, together with any documents or proof which he may have in position to support his claim, to the Director of Postal Services of relevant Region within 15 days from the date of receipt of this order. The Director of Postal Services shall thereafter take a decision on facts contained in the representation, as well as in the OA and the counter affidavit filed therein, and on the overall merits of the case within 90 days from the date (of) receipt of the applicant's representation in his/her office and communicate the same by means of a speaking order.

5 -- relegate his grievance, if any, and if so advised, after a final decision is communicated by the Director of Postal Services.

6. Thus, the CA is disposed of at the admission stage.  
No costs.

18/3/96  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

H. Ravendra Prasad,  
THE HON'BLE MR. R. RANGARAJAN - M(A)

Dated: 29-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1505/95

C.A.No.

(w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy.

